

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 814 OF 2012
CUTTACK, THIS THE 21st DAY OF NOVEMBER, 2012

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Ashok Kumar Sahu,
Aged about 30 years,
S/o. Late Nabakishore Sahu,
At- Mirapatna,
P.O./P.S./Dist-Kendrapara.

.....Applicant
Advocate(s) M/s. A.Swain, N.C.Moharana.

VERSUS

Union of India represented through

1. Secretary, Ministry of Railway,
Rail Bhawan, New Delhi-110001.
2. General Manager,
East Coast Railway, ECoR Sadan,
Chandrasekharpur,
Bhubaneswar-751017, Dist.-Khurda.
3. Chief Personnel Officer,
Railway ECoR Sadan
Chandrasekharpur,
Bhubaneswar-751017, Dist.-Khurda.
4. Deputy Chief Personnel Officer(Rectt)
Railway Recruitment Cell 2nd floor,
Rail Sadan, Chandrasekharpur,
Bhubaneswar-751017.

..... Respondents

Advocate(s)..... Mr. T.Rath.



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O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A.Swain, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. Mr. Swain, Ld. Counsel appearing for the applicant, wants to delete Respondent No.2, i.e. Chairman, Railway Recruitment Board, Ministry of Railways, Rail Bhawan, New Delhi, from the record. Accordingly, prayer is allowed.

3. Mr. Swain submitted that against the show cause notice dated 21.08.2012 (Annexure-A/7), the applicant has already made a representation to Deputy Chief Personnel Officer (Rectt), East Coast Railways, Bhubaneswar, i.e. Respondent No.4 (after deletion of Respondent No.2), to which he has received no response.

4. Mr. T.Rath, Ld. Standing Counsel for the Railways, has no specific instruction whether the representation is still pending or has been disposed of.

5. In view of the above, as agreed to by the Ld. Counsel for the parties and without entering into the merit of this case, I dispose of this O.A. with direction to Respondent No.4, i.e. Deputy Chief Personnel Officer (Rectt), Railway Recruitment Cell, 2nd floor, Rail Sadan, Chandrasekharpur, Bhubaneswar, to consider and dispose of the representation under Annexure-A/8 dated 04.09.2012 within a period of one month, if it has not yet been disposed of. If the representation under Annexure-A/8 has already been considered and disposed of then the result thereof may be communicated to the applicant within 14 days.

6. As prayed for by Mr. Swain, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 4 at his cost.

7. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(A.K. PATNAIK)
MEMBER(JUDL.)

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